

**GOVERNMENT OF INDIA**  
**MINISTRY OF HEALTH AND FAMILY WELFARE**  
**RAJYA SABHA**  
**QUESTION NO 09.11.2010**  
**ANSWERED ON**  
**MANDATORY LABELLING OF GM FOODS .**

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Shri P. Rajeeve

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :-

- (a) whether there is any provision to ensure mandatory labeling of Genetically Modified (GM) Foods;
- (b) if so, whether there is any proper mechanism to ensure the implementation of labeling ; and
- (c) if not, the reasons therefor?

**ANSWER**

THE MINISTER OF HEALTH AND FAMILY WELFARE

(SHRI GHULAM NABI AZAD)

(a)to(c): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO RAJYA SABHA STARRED QUESTION NO. 8 FOR 9TH NOVEMBER, 2010

(a) : No, Sir.

(b) : Does not arise.

(c) : The draft notification on Genetically Modified (GM) labelling was published in the Gazette of India vide G.S.R. 152(E) dated 10th March, 2006, inviting comments from all stakeholders. The same could not be finalised due to divergent and conflicting views received on labelling of GM foods. It was also noted that the Codex Alimentarius Commission (a joint body of World Health Organization and Food and Agriculture Organization) was still to come out with its recommendations on the issue. It was, therefore, considered premature to notify the labelling provisions on GM foods.